

(2020) 12 P&H CK 0332

In the Punjab And Haryana At Chandigarh

Case No : Criminal Miscellaneous Petition (M) No. 25450 Of 2020 (O&M)

Saun Singh @ Jaswinder Singh @ Sonu	APPELLANT
Vs	
State Of Punjab And Another	RESPONDENT

Date of Decision : 18-12-2020

Acts Referred:

Indian Penal Code, 1860 — Section 34, 307
Code Of Criminal Procedure, 1973 — Section 438(2)

Citation : (2020) 12 P&H CK 0332

Hon'ble Judges : Gurvinder Singh Gill, J

Bench : Single Bench

Advocate : G.B.S. Dhillon, Ajay Pal Singh Gill

Final Decision : Allowed

Judgement

Gurvinder Singh Gill, J

1. The petitioner has approached this Court seeking grant of anticipatory bail in respect of a case registered vide FIR No.61 dated 6.4.2020 at Police

Station Lopoke, District Amritser under Sections 307 and 34 of Indian Penal Code.

2. At the time of issuance of notice of motion the following order was passed:

â??The petitioner has approached this Court seeking grant of anticipatory bail in a case registered under Section 307 IPC wherein allegations are to

the effect that the petitioner had fired four shots at the complainant with his pistol upon being exhorted by co-accused Gulpinder Singh.

Learned counsel for the petitioner has submitted that the matter has since been compromised amongst the parties as per compromise (Annexure P-1).

Notice of motion for 18.12.2020.

At this stage, Mr. J.S. Bajwa, Advocate has appeared on behalf of the

complainant and has endorsed the factum of compromise amongst parties.

Meanwhile, in the event of arrest, the petitioner be released on interim bail subject to his furnishing personal bonds and surety bonds to the satisfaction

of Arresting/Investigating Officer. However, the petitioner shall join the investigation as and when called upon to do so and cooperate with the

Investigating Officer and shall also abide by the conditions as provided under Section 438 (2) Cr.P.C.

The petitioner is however directed to compensate the complainant in respect of the injuries caused to him for an amount of Rs. 2 lakhs to be paid by

way of demand draft before the trial Court. The aforesaid amount of Rs. 2 lakhs shall be in addition to the compromise which may have been settled

as per the compromise.â??

3. Mr. J.S.Bajwa, Advocate, representing the complainant has informed that pursuant to interim directions, the complainant has received the amount

of Rs. 2 lakhs and that since the matter has been compromised, he has no objection for grant of anticipatory bail.

4. Learned State counsel has informed that pursuant to interim directions, the petitioner has since joined investigation.

5. Having regard to the aforestated position, wherein the matter is stated to have been amicably resolved amongst the parties and that the petitioner

has joined investigation, the petition is accepted and the interim directions issued by this Court vide order dated 2.9.2020 are hereby made absolute

subject to the condition that the petitioner shall join investigation as and when called upon to do so and cooperate with the Investigating Officer and

shall also abide by the conditions as provided under Section 438 (2) Cr.P.C.